

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2509

ANSWERED ON:10.03.2011

PRADHAN MANTRI GRAM SADAK YOJANA

Abdulrahman Shri ;Anuragi Shri Ghansyam ;Bundela Shri Jeetendra Singh;Karunakaran Shri P.;Rajbhar Shri Ramashankar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received complaints regarding use of sub-standard construction materials under the Pradhan Mantri Gram Sadak Yojana (PMGSY) from various states during the last three years, and the current year;

(b) if so, the details thereof, State-wise and year-wise;

(c) whether the complaints enquired into by the National Quality Monitors (NQM); and

(d) if so, the details thereof and the follow up action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): Yes, Sir. A statement indicating State-wise and year-wise details of complaints received concerning various aspects of implementation, including use of sub-standard construction material under Pradhan Mantri Gram Sadak Yojana (PMGSY) from various states during the last three years, and the current year (upto February, 2011) is given in Annexure.

(c): Rural Road is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility to ensure construction of roads as per laid down criteria in the programme guidelines lies with the State Governments. As such, the complaints received regarding irregularities in implementation of PMGSY are normally sent to State Government for enquiry and necessary action. However, depending upon the nature of the complaint, veracity of some of the complaints have been got checked through the National Quality Monitors (NQMs).

(d): Out of 379 complaints received during last three years and current year (upto February, 2011), NQMs have been deputed in 211 cases. After inspections of roads, by the NQMs, the inspection report is sent to the State Government concerned. If quality of any work is graded as 'Unsatisfactory' the State Government has to ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within the time period stipulated. The State Governments are required to furnish action taken reports in such cases. Close monitoring of submission of action taken reports is carried out and the States are required to take appropriate action in such cases. Also, in the inspections carried out by NQMs after 1st April, 2009, if any work upon completion is graded as 'Unsatisfactory' and the defects in work are of non-rectifiable nature, the expenditure on such works is treated as infructuous and the cost of works is adjusted against the future release to the State Governments concerned.